

Central Administrative Tribunal  
Principal Bench  
New Delhi

R.A.No.74/2016  
in  
O.A.No.2652/2014

Order Reserved on: 18.05.2016  
Order pronounced on 25.05.2016

Hon'ble Shri V. Ajay Kumar, Member (J)  
Hon'ble Shri Shekhar Agarwal, Member (A)

Ms. Tamanna S. Singh  
D/o Sh. Kanwar Shamsher Singh  
Aged about 42 years  
Presently out of service  
R/o C-291, Asiad Games Village  
Ganpat Andalkar Block  
New Delhi. .... Applicant  
(By Advocate: Shri Nilansh Gaur)

Versus

1. Union of India  
Through its Secretary  
Ministry of Finance, Govt. of India  
Department of Revenue, North Block  
New Delhi.
2. Chairman  
Central Board of Direct Taxes  
North Block  
New Delhi.
3. Department of Personnel  
& Training  
Through its Secretary  
North Block  
New Delhi. .... Respondents

**ORDER**

**By V. Ajay Kumar, Member (J):**

This Review Application has been filed against this Tribunal's Order dated 08.02.2016 passed by us in O.A.No.2652/2014.

2. We have heard the learned counsel for the applicant and also after perusal of the contents of the Review Application, we are of the clear opinion that this is an attempt to re-argue the matter and the applicant has failed to point out any error apparent on the face of the record or any ground on which the Review Application may be admitted in the light of the Judgements of the Hon'ble Apex Court in **State of West Bengal & Others v. Kamal Sengupta & Another**, (2008) 8 SCC 612 and of a recent Judgement in **Kamlesh Verma v. Mayawati & Others**, (2013) 8 SCC 320.

3. In view of the aforesaid case law, we are of the opinion that this Review Application is not maintainable and is accordingly dismissed without costs.

(Shekhar Agarwal)  
Member (A)

(V. Ajay Kumar)  
Member (J)